

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 3355 of 2020

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Parmeshwar Ganjhu @ Praveen Jee ... .. Petitioner

Versus

The State of Jharkhand ... .. Opp. Party

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Jitendra Shankar Singh, Advocate

For the Opp. Party : Mr. Suraj Mohan, A.P.P.

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02/29.06.2020 Defects are ignored.

Heard Mr. Jitendra Shankar Singh, learned counsel for the petitioner and Mr. Suraj Mohan, learned A.P.P. for the State.

Petitioner has been made accused in connection with Chandwa P.S. Case No. 79 of 2017 corresponding to G. R. No. 432 of 2017 (S), S.T. No. 26 of 2020.

One Surendra Oraon was apprehended with 108 9 mm cartridges. He had disclosed about the petitioner who had given money to supply the cartridges. The said Surendra Oraon appears to have been granted bail by this Court in B.A. No. 9177 of 2017. The petitioner's implication is on the basis of disclosure made by Surendra Oraon. The petitioner is in custody since 05.02.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge - III, Latehar, in connection with Chandwa P.S. Case No. 79 of 2017 corresponding to G. R. No. 432 of 2017 (S), S.T. No. 26 of 2020.

*(Rongon Mukhopadhyay, J.)*